

SCHEDULE II

FORM B - Public Announcement

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF **OGD SERVICES LIMITED**

Sl. No	Particulars	Details
1	Name of Corporate Debtor	OGD Services Limited
2	Date of incorporation of Corporate Debtor	14 th August 2006
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Mumbai Registration Number – 163779
4	Corporate Identity Number / Limited Liability Identity Number of Corporate Debtor	CIN: U93090MH2006PLC163779
5	Address of the registered office and principal office (if any) of Corporate Debtor	Registered Office: 34, 3 rd Floor, 731/2, Air Condition Market Building, Pandit Madan Mohan Malviya Marg, Tardeo, Mumbai – 400034, Maharashtra
6	Date of closure of Insolvency Resolution Process	29 th April 2024
7	Liquidation commencement date of Corporate Debtor	29 th April 2024
8	Name and registration number of the Insolvency Professional acting as Liquidator	Name: Jayanti Lal Jain IBBI Registration No: IBBI/IPA-001/IP-P-01792/2019-20/12845
9	Address and e-mail of the Liquidator, as registered with the Board.	Address: 708, Raheja Centre, 7 th Floor, Nariman Point, Mumbai – 400021, Maharashtra. Email: jljain.ip@gmail.com;
10	Address and e-mail to be used for correspondence with the Liquidator	Address: C/o, Headway Resolution and Insolvency Services Pvt. Ltd., 708, Raheja Centre, 7 th Floor, Nariman Point, Mumbai – 400021, Maharashtra. Email: cirp.ogdservices@gmail.com;
11	Last Date for submission of claims	14 th January 2026

Notice is hereby given that the National Company Law Tribunal (Mumbai Bench) has ordered the commencement of liquidation of OGD Services Limited on 29th April 2024. However, the undersigned has been appointed as the Liquidator by the National Company Law Tribunal (Mumbai Bench) vide their order dated 28th November 2025. (copy of the order received on 15th December 2025).

The stakeholders of OGD Services Limited are hereby called upon to submit their claims with proof on or before 14th January 2026, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38



Jayanti Lal Jain

IBBI/IPA-001/IP-P-01792/2019-20/12845

Date: 18th December 2025

Place - Mumbai